

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3613
ANSWERED ON:03.09.2012
FINANCIAL ASSISTANCE TO ASIRVADAM DALITS
Yaskhi Shri Madhu Goud

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received complaints regarding removal of water supply from the habitants of Asirvadam Dalits;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the contractors have refused to work in Dalit areas;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

- (a) As per the Government of India (Allocation of Business) Rules, 1961, the subject matter of criminal offences against members of the Scheduled Castes, Scheduled Tribes, including those under the protection of Civil Rights Act, 1955, and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, is allocated to the Ministry of Home Affairs. That Ministry has stated that they are not aware of any specific complaint in this regard.
- (b) to (e) Does not arise.